

Serial No. of Order	Date of Order	Order with Signature
16	9-12-94	<p>In a similar situation in O.A.No.321 of 1990 this Tribunal made an order on 15.4.1991 that in view of the circumstances which were similar to circumstances obtaining in this case, the applicants were directed to be given employment according to the scheme to be prepared for the purpose which would be for absorption of all such casual labourers according to their seniority. The learned counsel for the respondents, Shri L.Mohapatra <sup>the</sup> was also heard in that matter when this order came to be made. It is only stated that the casual labourers with this prayer were approaching the Tribunal in different applications by batches and this is how the present application has come up for hearing before us. As the facts and circumstances in O.A.No.321 of 1990 are similar to those obtaining here, we make a similar order, namely, that the applicants be given appointment according to the scheme to be prepared for the purpose which would be for absorption of all such casual labourers according to their seniority. With this direction, we dispose of this application. No order as to costs.</p>

  
VICE-CHAIRMAN  
MEMBER (ADMN.)